

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.415
IA/2347/ND/2024 in IB/143/ND/2024

IN THE MATTER OF:

SC Credit Fund	...	Applicant
Versus		
Dancy Builders Private Limited	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Utsav Mukherjee, Adv. Vikalp Wange, Adv. Saksham Ahuja
For the Respondent	: Adv. Iswar Mohapatra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Iswar Mohapatra, Ld. Counsel for the Respondent is present through VC and submitted that they have complied the order and filed the reply, however the reply is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ld. Counsel for the Applicant has submitted that they have received a copy of the reply and seeks some time to file rejoinder to the reply filed on behalf of the Respondent. Ten days time is granted for filing rejoinder. List the matter on **08.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)